

| Refining Capacity        | Mn. Tonnes per Ann-<br>um |
|--------------------------|---------------------------|
| Andhra Pradesh . . . . . | 1'55                      |
| Assam . . . . .          | 1'25                      |
| Bihar . . . . .          | 3'30                      |
| Gujarat . . . . .        | 4'30                      |
| Kerala . . . . .         | 3'30                      |
| Maharashtra . . . . .    | 8'75                      |
| Tamil Nadu . . . . .     | 2'50                      |
| West Bengal . . . . .    | 2'50                      |
| <b>Total . . . . .</b>   | <b>27'45</b>              |

#### Raids on Petrol pumps for adulteration in North India

4814. SHRI RAGHIBIR SINGH : Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government of India conducted any raids on the Petrol Pumps in Northern India during the last three years ;

(b) if so, the names of such Petrol Pumps on which raids were made for adulteration of Petrol and Diesel ;

(c) the names of petrol pumps whose petrol and diesel was found adulterated ; and

(d) whether any action was taken against them and if so, the details thereof ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) : (a) to (d) : No raids have been conducted by the Government of India on petrol pumps in Northern India during the last three years.

State Governments have been requested to ensure periodical sample checks of petrol sold from retail outlets (petrol pumps) and take appropriate action against those indulging in adulteration.

According to the information available with this Ministry, in the case of two retail outlets (petrol pumps) of Hindustan Petroleum Corporation Limited (Visakh Marketing Unit), raids were carried out during May '78 by the State Governments'

Civil Supplies Authorities. The details thereof are as under :—

(i) At M/s. Modern Auto, Lucknow : The raid was based on a complaint of a scooterist. Petrol sample was drawn by the Civil Supplies Department, but, so far, no advice has been received by the oil company from them regarding adulteration of the product. The representative of the oil company had carried out the filter-paper test at the site and he did not find evidence of adulteration.

(ii) At Lakshmi Motors, Jaipur : Petrol sample was drawn by the District Supply Officer, Jaipur, on the basis of a complaint by a scooterist. The oil company has tested a sample of the product which was found to be on specification.

Pending receipt of advice from the concerned State Authorities no action has been taken by the oil company in these two cases. Besides, the above two cases, in one case at Ballabgarh (Harvana) a retail outlet of Bharat Petroleum Corporation Ltd., (BPC) owned by M/s. Tara Chand Saluja & Sons, was inspected by the Police on receipt of complaint about the alleged adulteration of petrol and high speed diesel oil. As per BPC's report, the analysis showed that while the high speed diesel samples were found to be on specifications, the petrol samples failed on two counts namely, octane number and the final boiling point. The petrol appeared to be contaminated to the extent of approximately 10% with product like kerosene and mineral turpentine oil. BPC had conveyed the test reports to the Police authorities and simultaneously wrote to the dealer asking for his explanation. The dealer had replied saying that no adulteration had taken place at his site. As further investigations in this regard are being carried out both by the oil company and the Police authorities the question of taking action against the dealer, at this stage, does not arise.

#### Study group on salary structure of executives of Private sector

4815. SHRI SARATKAR : Will the Minister of LAW, JUSTICE & COMPANY AFFAIRS be pleased to state :

(a) whether Government has constituted any study Group of ranking officials to look into the salary structures of private sector companies ;

(b) if so, the salient features thereof ; and